

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 323 OF 2018 &
IA NOS. 1537, 1536, 1876 OF 2018**

Dated: 9th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

IMC Limited ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv
Ms. Bhargavi Kannan
Ms. Nafisa Khandeparkar
Ms. Aishwarya Modi

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R-1

Mr. Gaurav Mitra
Mr. Rohan Ganpathy for R-2

ORDER

IA NO. 1876 OF 2018

(Appln. for condonation of delay in filing rejoinder)

We have heard learned counsel for the parties. For the reasons set out in the application, delay in filing rejoinder is condoned and rejoinder is taken on record.

The Application is disposed of.

APPEAL NO. 323 OF 2018 & IA NOS. 1537 & 1536 OF 2018

List the matter for hearing on **16.01.2019.**

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

ts/kt